

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP No. 61(ND)/2016

IN THE MATTER OF:

Punjab State Power Corporation Ltd.

.....Petitioner

v.

M/s. Panam Coal Mines Ltd. & Ors.

.....Respondent

SECTION: Under Section 241/242 of the Companies Act

Order delivered on 07.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (Judicial)

For the Applicant / Petitioner : Mr. Dhruv Mehta, Sr. Adv.

Mr. Vinod S. Bhardwaj, Mr. Anant Gautam, Advs.

For the Respondent

: Dr. U.K. Chaudhary, Sr. Adv.

Mr. Saurabh Kalia, Mr. Mansumyer Singh,

Mr. Rahul Ahuja, Advs. for R-1

Mr. Abhimanyu Bhandari, Mr. Paras Anand,

Ms. Rukhmani Bobde, Advs.

For PSPCL, Patiala

: Mr. Rajwinder Singh, Senior Executive Engineer

Order

C.A. No. 327(PB)/2017

Arguments heard. Order reserved.

C.P. No.61(ND)/2016

Pleadings are complete. Learned Counsel for the parties have agreed to address arguments on 1st February, 2018.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-
R. VARADHARAJAN
Member (Judicial)

07.12.2017
V.Sethi